

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

(IB)-30(PB)/2018

IN THE MATTER OF:

Jord Engineers India Ltd.

.... APPLICANT / PETITIONER

Vs

Punj Lloyd Ltd.

....

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 01.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**Sh. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant/petitioner: Mr. Atul Batra & Kundan Kr. Mishra, Advs.

For the Respondent: Mr. Mrinal Bharti, Advocate

ORDER

Learned Counsel for the parties have made a joint statement that an amicable settlement is being negotiated and the same shall be finalised before the next date of hearing.

In order to facilitate the aforesaid course, hearing is deferred to 16th February, 2018.


**(M.M. KUMAR)
PRESIDENT**


**(S.K. MOHAPATRA)
(MEMBER TECHNICAL)**